

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101

Appeal No.- 207/252/ND/2022

IN THE MATTER OF:

M/s Silver Sands Estates Pvt. Ltd.

....Applicant

Vs.

ROC

.....Respondent

SECTION

U/s 252

Order delivered on 28.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Abhay Kaushik, Adv Himani Babbar

For the Respondent :

ORDER

Heard the submissions made by Counsel for appellants. Counsel for appellants submitted that the present appeal has been moved by one of the Directors of the Company seeking restoration of the Company as notice for striking off Company's name was received on 20.04.2022 denoting the fact that the company's name has been struck off from the records of RoC. Counsel is directed to take the following steps:-

(i) Statement of shares and debentures and the copies of the share certificates.

(ii) Details of immovable property which the company possesses in its name along with a copy of sale deed, if any.

(iii) An undertaking-cum-affidavit denoting the fact that the company is a tax paying company and regular Tax Returns have been filed and also last 3



years income tax returns and an undertaking to pay tax dues, if any, claimed by the tax authorities as per law.

Counsel has confirmed that at the time of filing copy of application, notice has been sent to RoC and Income Tax Department. Let a copy of this application be forwarded to RoC as well as Income Tax Department for their appearance as well as for filing reply. Post this matter on **04.11.2022**, as requested by counsel for petitioner. Counsel for petitioner is directed to furnish the above documents before the next date of hearing and also provide a copy of the above information/documents to RoC as well as Income Tax Department.

-Sd/-

(RAHUL BHATNAGAR)
MEMBER (T)

-Sd/-

(P.S.N. PRASAD)
MEMBER (J)

Khushboo